**CUSTOMS EXCISE & SERVICE TAX APPELLATE TRIBUNAL**
1st Floor, WTC Building, FKCCI Complex, K. G. Road,
BANGLORE-560009

**COURT-2**

**Customs Appeal No. 807 OF 2010**

*[Arising out of the Order-in-Original No.28/2009-Commr. dated 8.1.2010 passed by the Commissioner of Customs, Bangalore.]*

**M/s. Vimalachal Fashion** **....Appellant**
No.502, kavellu Bunder,
New Tank Road,
Near Balwadi School,
Darookhana
Mumbai – 400 010.

**Vs.**

**Commissioner of Customs** **....Respondent**
Customs Commissionerate Bangalore
Central Revenue Buildings,
Queens Road,
Bangalore – 560 001.

**Appearance:**

None **....For Appellant**

**Vs.**

Mr. K. A. Jathin,
Dy. Commissioner (AR) **.... For Respondent**

**CORAM:**

**HON'BLE MR. P. A. AUGUSTIAN, MEMBER (JUDICIAL)**
**HON'BLE MRS R. BHAGYA DEVI, MEMBER (TECHNICAL)**

**Date of Hearing: 21.08.2023**

**Date of Decision: 21.08.2023**

**FINAL ORDER No. 20814 of 2023**

**Per P. A. AUGUSTIAN:**

On matter being called, neither the appellant appeared nor there is any adjournment request despite

notice having been sent to them well in advance. We also note that the matter has been coming up on Board repeatedly and was being adjourned in the interest of justice. In our view, the appellant is not interested in pursuing the appeal. As the appeal is almost 13 years old, we find no reasons to keep it on record. Accordingly, the appeal is dismissed for non-prosecution.

*(Order dictated and pronounced in open court.)*

**(P. A. AUGUSTIAN)**
**MEMBER (JUDICIAL)**

**(R. BHAGYA DEVI**
**MEMBER (TECHNICAL)**

RV